

GOVERNMENT OF INDIA
MIN ISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI-110011.

Policy Circular No. 42(RE-2008)/2004-2009 Dated: 24th November, 2008

To

All Regional Authorities
All Commissioners of Customs
Exporting Community

Subject:-Review of Advance Authorization cases issued under Policy Circular No.9 dated 30.6.2003 for fulfillment of export obligation – regarding.

Attention is invited to Policy Circular No.9 dated 30.6.2003 as amended from time to time, wherein import of approved and unapproved drugs under the Advance Licensing Scheme (now renamed Advance Authorization Scheme) has been allowed without Registration procedure, subject to pre-import condition and fulfillment of Export Obligation within a period of six months from the date of import of first consignment.

2. The validity of Advance Authorization as per para 2.12(v) of HBP v.1. 2004-2009 is 24 months, which can be further revalidated for six months from the date of expiry in terms of para 4.23 of HBP v.1. The maximum period for fulfilling EO in Advance Authorization issued under Policy Circular No.9 dated 30.6.2003, will be 6 months from the dated of 1st import. It would be evident from this that even if import is effected at the end of 30th month, EOP would expire at the end of 36 months from the date of issuance of the Advance Authorization and the case would be required to be monitored from E.O. angle at the end of 36 months. However, it has been noticed that E.O. monitoring is not being done by some of Regional Authorities in all such cases of Authorizations issued under Policy Circular No.9 dated 30.6.2003.

3. With a view to strictly monitor export obligation in all such cases in time, RAs must ensure that appropriate action is initiated immediately after completion of the maximum allowable time period of 36 months from the date of issue of Advance Authorization under Policy Circular No.9 dated 30.6.2003.

This issues with the approval of DGFT.

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